

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 3

SERVICE TAX APPEAL NO. 11157 OF 2016

(Arising out of OIO-BHR-EXCUS-000-COM-063-15-16 dated 29/02/2016 passed by the Commissioner of Central Excise, Customs and Service Tax-Bharuch)

Sharda Engineering Works

Plot No. 5009/2, Opp Paras Industries,
Gidc, Ankleshwar,
BHARUCH,
GUJARAT

.....Appellant

VERSUS

Commissioner of C.E-Bharuch

Vadodara-II,GST Bhavan,Subhanpura,Vadodara
Vadodara
Gujarat-390023

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Anand Kumar, Superintendent (AR) appeared for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 11648/2024

DATE OF HEARING/ DECISION: 05.07.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 05.10.2023, 07.11.2023, 13.12.2023, 30.01.2024, 07.03.2024, 09.04.2024, 25.04.2024, 17.05.2024, 05.07.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**